

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 179 of 2023 (SZ)

In the matter of:

Tribunal on its own SUO MOTU based
On the news item in “The Times of India”,
Chennai Edition dt: 12.11.2023, under the
Caption “Activists, local residents’ question
Legality of tourism development work at Ooty
Lake” and in “The Hindu” Newspaper dt: 12.11.2023,
Under the caption “Residents stage protest at Ooty lake,
Demand halting of illegal constructions by government
Departments”.

With

The District Collector,
The Nilgiris Collectorate,
Udhagamandalam and Ors.

...Respondent(s)

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Through
Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT CHENNAI

APPLICATION NO.179 OF 2023(52)

Suo Motu

Versus

1. Tamil Nadu State Wetland Authority
2. The Tamil Nadu Tourism Development Corporation
3. PCCF Head of Forest Force
4. Additional Chief Secretary to Government of Tamil Nadu
Environment Climate Change and Forest Department
5. The District Collector, The Nilgiris.
6. Tamil Nadu Pollution Control Board
7. The Udhamandalam Municipality (The Nilgiris District).

.....Respondents

STATUS REPORT FILED BY THE 5th RESPONDENT

1. I submit that the Hon'ble Tribunal on its own motion Suo Motu based on the News Item in 'The Times of India' Chennai Edition dated: 12.11.2023,

under the caption "Activists, local residents question legality of tourism development work at Ooty lake" and in 'The Hindu' Newspaper dated: 12.11.2023, under the caption "Residents stage protest at Ooty lake, demand halting of illegal constructions by government departments".

2. The Hon'ble Tribunal in its order dated: 08th December, 2023 in the above case has observed that while the lake issue was registered as a Suo Motu case, there is yet another report published in 'The Times of India' dated: 08.12.2023 stating that 10 Hectares of marshland has been shrinking since 2012 - disappearing of Kandal Wetlands. It also says that one and half years ago, the Ooty Municipality evicted encroachers from the wetland and built a concrete parking lot there. The picture also shows the parking lot with paver blocks laid on that. The Hon'ble Tribunal has posted the matter on 20.12.2023.
3. I submit that Kandhal Wetland mentioned in the National Green Tribunal's report is situated in S.No.F/4/3 admeasuring an extent of 1.54.20 hectare of land in Udhaigai Town West village. As per the extract from the Town Survey Land Register, the Land is classified as 'Ryot' 'Punjai' and vest with Udhaigai Municipality. As per the Tk.R.Dis.No.117/1908 and R.Dis.No.1768/1935, the Land was alienated to Udhaigamandalam Municipality and has been in possession of Ooty Municipality since then. The land is not notified as a Wetland and the land is used as a car parking by the Municipal Administration.
4. I submit that Section - II (4) of the Wetlands (Conservation and Management) Rules, 2017 states as follows:

"4.All Wetlands, irrespective of their location, size, ownership, biodiversity, or ecosystem services values, can be notified under the Wetlands Rules, except;

- a) *River Channels;*
 - b) *Paddy fields;*
 - c) *Human-made water bodies specifically constructed for drinking water purposes;*
 - d) **Human-made water bodies specifically constructed for aquaculture purpose;**
 - e) *Human-made water bodies specifically constructed for salt production purposes;*
 - f) **Human-made water bodies specifically constructed for recreation purposes;**
 - g) **Human-made water bodies specifically constructed for irrigation purposes;**
 - h) *Wetlands falling within areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof;*
 - i) *Wetlands falling within areas covered under the Wildlife (Protection) Act, 1972 and amendments thereof;*
 - j) *Wetlands falling within areas covered under the Coastal Regulation Zone Notification, 2011 and amendments thereof;*
5. I submit that Section – II (5) of the Wetlands (Conservation and Management) Rules, 2017 states as follows:

"5. Human – made wetlands are defined as wetlands that are planned, designed and operated to meet a specific purpose (such as providing water for irrigation, producing fish through culture operations, producing salt, recreation, preventing salinity intrusion, flood control etc.,). Only those human-made wetlands that have been built for purposes, mentioned at paras 4c) - 4g) above, are excluded from notification under these Rules".

6. I submit that the Ooty lake is a **Man-made lake** constructed in the year 1825, during the British period, which is authenticated by the report titled, *"Substance of Correspondence relative to the formation of Reservoirs and Canals in Coimbatore for Irrigation and Internal Navigation, 1831"*, submitted by the then Coimbatore Collector John Sullivan. The following are the edited excerpts from the above report, which proves that the Ooty lake is indeed a Man-made lake, constructed for irrigation purpose.

"Under the native governments two dams had been formed across the Bhavani, one at Kodivery, the other at Bhavani near the junction of that river with the Cavary. When the North East monsoon is scanty, the second crop of rice is affected for want of additional water in March, when the grain is cut. So when the reconstruction of a third dam at Kannampalayam was planned, it became necessary to devise ways to meet the additional demand, which this dam would create for water. This led to the idea of establishing reservoirs on the Nilgiris, in which the river Bhavani and its principal feeder, the Mayar, have their sources. One reservoir, under the superintendence of the late Captain Fullerton, was formed at Ootacamund, and this has completely shown the practicability of the plan.

The present reservoir at Ootacamund is formed by a dam thrown across a perennial stream which falls into the low country near Segoor, a village at the northern base of the Neelgherries.

Independent of the direct benefits to be derived from extending the canals of irrigation in Coimbatore, the project holds out other advantages of great moment. There appears every reason to believe that the works might be so extended as to carry one canal into another, and to make a line of water communication complete from the base of the Nilgiris to the neighborhood of Karur, where the river is free from rocks and other impediments, and navigable to the sea for eight months in the year. The importance of such a communication may be judged of by the fact, that no less than 700 private basket boats have descended the Cavary, laden with the produce of Coimbatore, within the last seven months."

The pivot, however, upon which the whole scheme turns, is the provision of abundant supplies of water at all times, by means of artificial reservoirs to be erected on the Nilgiris and eventually in the other ranges. The water must be detained there by dams when it is not wanted, to be let down when it is".

7. I submit that as per section 28 of the Tamilnadu Town and Country Planning Act, 1971, the Modified Master plan for Udhagamandalam Local Planning Area was published on 25.02.2011. Under the Development Control Rules, Clause 5 designates a Prohibited Use Zone (PH) as that which comprises of the areas within 200 meters depth around Ooty lake. Further, the proposed Ooty Boat House project is situated in Ooty Municipality Ward G, Block 5, Ts No.2, which comes under Land Under Water, as outlined in the Modified Master Plan of Udhagamandalam.
8. As per clause-8 mentioned in the Modified Master Plan of Udhagamandalam, I submit that the activities like waterfront development, including Boat House, Installation required for the operation of recreational gadgets, open air theatre, exhibition, circus fair and festival may be allowed with prior permission of the Government as mentioned in the Modified Master Plan of Udhagamandalam.

9. I submit that the Tamilnadu State Wetland Authority in it's Ref.No.TNSWA1/345/2023, dated: 15.09.2023, has mentioned certain activities that are to be carried out in each district by the concerned District Forest Officer/Wildlife Warden/Deputy Director and Member Secretary, District Level Management Committee under the Mission LIFE Campaign and "Save WETLAND Campaign" launched by the Ministry of Environment, Forest and Climate Change, Government of India. **One of such activity is promotion of low impact eco-tourism in minimum 50 wetlands including 14 Ramsar sites.** The Ooty lake Boat House project is one such eco -tourism project, which is permissible under the "Save Wetland Campaign" of the Tamil Nadu State Wetland Authority.

And accordingly, the Government have issued necessary permission vide G.O.(Ms).No.85, dated:31.03.2022 issued by Tourism, Culture and Religious Endowments Department for "setting up of Adventure and Eco-camping sites at hill stations, forests and coastal areas" and a sum of Rs.320 Lakhs has been sanctioned for the development activities at Boat House, Ooty and preliminary works have been initiated by the department.

10.I submit that Regional Manager, Tamilnadu Tourism Development Corporation Limited has submitted application to the District Administration on 30.03.2023 for approval under HACA. Necessary NOCs were obtained from Public Works Department, Forest Department, Geotech Department, Agricultural Engineering Department, Revenue Divisional Officer, Fire Department and the same was furnished to AAA committee for the approval. The AAA committee Meeting was convened on 09.01.2024 and the application has been forwarded to Hill Areas Conservation Authority (HACA) for the approval.

11. I submit that the Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Wetlands (Conservation and Management) Rules, 2017 under the provisions of the Environment (Protection) Act, 1986 as regulatory framework for conservation and management of wetlands in India. The Environment (Protection) Act was enacted only in the year 1986 and the Wetland (Conservation and Management) Rules were framed only in 2017. But, I submit that the Ooty lake has been constructed way back in 1825 for irrigation purpose and later transferred to Tamilnadu Tourism Development Corporation Limited in the year 1972 for tourism purpose.

12. I submit that as per the National Wetland Inventory and Assessment based on Resources at 2/2A LISS-III satellite data, **the Ooty lake has been classified under the category of Man-made lake.**

13. I submit that the Hon'ble Green Tribunal, Principal Bench, New Delhi, in its order dated: 25.11.2021 in Original Application number No.351/2019, has directed that the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010 will apply to the 2,01,503 wetlands (Inclusive of Man-made and Natural Wetlands) that have been mapped by the Union of India and has **prohibited any construction of a permanent nature**, except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these Rules. As per the above Tribunal Order, **Prohibits any construction of a permanent nature and hence temporary structure are not prohibited.**

14. As per the Letter No. 314/RM(N)/Ooty/2023, Dated. 09.01.2024 of Regional Manager, Tamilnadu Tourism Development Corporation submitted that the proposed Adventure activities are proposed to be

constructed as **purely Temporary structures**, which is going to be set up at the Boat House.

15. I submit that based on the above said Rules contained in the Wetlands (Conservation and Management) Rules, 2017, it is very clear that the Ooty lake, is a Man-made lake, constructed exclusively for irrigation purpose and later converted for recreational purpose (Tourism purpose). Hence, the contention that the Ooty lake is a Wetland, as claimed in the article dated: 08.12.2023 published in The Times of India, is not maintainable under law. I humbly submit that the structures put up around Ooty Lake is only temporary in nature and not Permanent structures.

I therefore humbly submit that the above said facts may kindly be taken into consideration by the Hon'ble Tribunal and pass necessary orders as it deems fit and thus render justice.


19/1/24
District Collector, (2/2)

The Nilgiris.

B
19/1/24



தமிழ்நாடு மாநில ஈரநில ஆணையம்
TAMIL NADU STATE WETLAND AUTHORITY



Ref.No.TNSWA1/345/2023

Office of the Principal Chief Conservator
of Forests and Member Secretary,
Tamil Nadu State Wetland Authority
No.1, Jeenis Road, Panagal Maligai,
Saidapet, Chennai – 15.

Dated 15.09.2023.

Sub: Wetlands – “Save the Wetlands Campaign” of Ministry of
Environment, Forest and Climate, Change - Ground
Truthing of wetlands – Instructions - Regarding.

Ref: (i) The Government letter No. 19805/FR.9/2014-54,
Environment Climate Change & Forest (FR.9)
Department, Dated:14.11.2022.

(ii) The Joint Secretary, Ministry of Environment, Forest
and Climate Change, New Delhi D.O. No. W- 5/1/2023-
WTL – Part (2), Dated 28.08.2023 and 06.09.2023.

With reference to the above, it is informed that the Space Applications Centre (ISRO), Ahmedabad in its National Wetland Inventory and Assessment (NWIA) report, 2010 has digitally inventoried the wetlands throughout the country and has classified the different wetland types as natural and man-made wetlands. Now, the Ministry of Environment Forest and Climate Change, Government of India, New Delhi has launched an ambitious “Save Wetlands Campaign (SWC)” on the occasion of the World Wetland Day in February 2023 in Goa, wherein it has been directed by the Ministry of Environment, Forest and Climate Change, Government of India to undertake the following activities:-

- i. Wetland health card for 5,000 wetlands
- ii. Ground-truthing of 50,000 wetlands after due vetting process
- iii. Management action plan for all the 75 Ramsar sites
- iv. Interventions aligned with LIFE Mission in 1000 wetlands through networking of School and College students, Panchayati Raj Institutions, Urban Local Bodies and grass root civil society organizations

- v. Multi-stakeholder partnership to adopt and support conservation of 100 wetlands
- vi. At least 20000 wetland Mithra enrolled and 1 million citizens sensitized on wetland conservation
- vii. Assess carbon sequestration capacity for all Ramsar sites
- viii. Enhancement of livelihoods, employment opportunities through Eco-tourism Development

2) Accordingly, it is stated that in consonance with the directions of the Ministry of Environment, Forest and Climate Change, Government of India for the implementation of "Save the Wetlands Campaign" wherein national target has been given by the Ministry of Environment, Forest and Climate Change, Government of India. Therefore, it is stated that the following works need to be undertaken under the "Save the Wetlands Campaign" with the approval of the District Level Wetland Management Committee of each District. The ground-truthing of 5000 wetlands in Tamil Nadu under Tamil Nadu Wetlands Mission must be carried out by the concerned District Forest Officers / Wildlife Warden / Deputy Director and Member Secretary, District Level Wetland Management Committee in consultation with the Water Resources Department and Revenue & Disaster Management Department.

3) The following activities are to be carried out in each District by the concerned District Forest Officer / Wildlife Warden / Deputy Director and Member Secretary, District Level Management Committee under the Mission LIFE Campaign and "Save WETLAND Campaign" launched by the Ministry of Environment, Forest and Climate Change, Government of India.

- a) Ground-truthing of 5000 wetlands (natural lakes, estuaries, marshes, lagoons, Creeks)
- b) Promoting Mission LIFE in minimum 2 wetlands per District involving School and College students, Panchayati Raj Institutions, Urban Local Bodies and Civil Society Organizations (Cleanup campaign).

- c) Multi stake holders participation to adopt and support conservation of Wetlands minimum 38 wetlands i.e., at least one per District (wetlands under the control of Forest Department, Rural Development and Panchayati Raj Department, Revenue Department, etc.,)
- d) Enrollment of 1000 wetland Mithras i.e. minimum 30 per District and attaching them to the identified wetlands for promoting Mission LIFE and adoption / conservation.
- e) Mass awareness campaign on the wetlands conservation and management by distribution of information booklet and awareness campaign. Public and other stakeholders may be advised to login to the web portal of Tamil Nadu State Wetland Authority and upload pictures of their regular cleanup and restoration activities in wetlands.
- f) Promotion of low impact eco-tourism in minimum 50 wetlands including 14 Ramsar sites.

4) Further it is informed that the details of natural wetlands identified in each District as per the National Wetland Inventory and Assessment (NWIA) report, 2010 has been uploaded in the web portal of Tamil Nadu State Wetland Authority. Here it is pertinent to make a mention that the inventory of wetlands by way of ground truthing has to be done as directed by the Hon'ble Supreme Court of India, New Delhi in W.P No. 230 / 2001 dated: 08.02.2017 and reiterated by the Principal Bench National Green Tribunal, New Delhi in its order in O.A No. 351 / 2019 dated: 25.11.2021 which is as follows: -

“The Union of India will identify and inventorize all these 2,01,503 wetlands with the assistance of the State Government and will also communicate our order to the State Government which will also bind State Governments to the effect that these identified 2,01,503 wetlands are subjected to the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010, that is to say:

- (i) Reclamation of wetlands;
- (ii) Setting up of new industries and expansion of existing industries;
- (iii) Manufacturing or handling or storage or disposal of hazardous substances covered under the Manufacture, Storage and Import of

Hazardous Chemical Rules, 1989 notified vide S.O. No. 966 (E), dated the 27th November, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms/Genetically engineered organisms or cells notified vide GSR No. 1037 (E), dated the 5th December, 1989 or the Hazardous Waste (Management, Handling and Transboundry Movement) Rule, 2008 notified vide S.O No. 2265 (E), dated the 24th September, 2008;

- (iv) Solid waste dumping: provided that the existing practices, if any, existed before the commencement of these rules shall be phased out within a period not exceeding six months from the date of commencement of these rules;
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements: provided that the practices, if any, existed before the commencement of these rules shall be phased out within a period not exceeding one year from the date of commencement of these rules;
- (vi) Any other activities likely to have an adverse impact on the ecosystem of the wetlands to be specified in writing by the Authority constituted in accordance with these rules.”

5) The Hon'ble High Court of Madras in its order in WP. No. 12653 of 2017 (SUO-MOTU PIL WP) dated: 28.08.2022 has directed to do the ground truthing of wetlands in the State and the same has been reiterated in the meeting convened by the Chief Secretary to Government on 21.10.2022 (copy enclosed). Hence the District Forest Officers / Wildlife Warden / Deputy Director Member Secretary, District Level Wetland Management Committee are requested to undertake the ground truthing of the natural wetlands in their Districts on utmost priority basis as per the National Wetland Inventory Assessment (NWIA)-Tamil Nadu Atlas 2010 and upload the details of the wetlands in the Tamil Nadu State Wetland Authority web portal tnswa.org after due vetting process and send the report to this office on or before 30.09.2023 in order to avoid any contempt of the Hon'ble Supreme Court of India. The user id and password for login to the web portal of the Tamil Nadu State Wetland Authority i.e., tnswa.org along with the

shape file of National Wetland Inventory Assessment (NWIA)-Tamil Nadu Atlas 2010 have been enclosed as Annexure. This should be treated as most urgent.

Encl :

- (i) login id and password
- (ii) National Wetland Inventory Assessment (NWIA)-Tamil Nadu Atlas 2010 along with the shape files.
- (iii) National Wetland Inventory 2006-2007 (for reference)
- (iv) National Wetland Inventory 2017-2018 (for reference)


 Principal Chief Conservator of Forests
 and Member Secretary
 Tamil Nadu State Wetland Authority

To

All District Forest Officer / Wildlife Warden / Deputy Director and Member Secretary, District Level Wetland Management Committee.

Copy to the Additional Chief Secretary to Government, Revenue and Disaster Management Department, Secretariat, Chennai – 09 for kind information

Copy submitted to the Additional Chief Secretary to Government, Water Resources Department, Secretariat, Chennai - 09 for kind information.

Copy submitted to the Additional Chief Secretary to Government, Environment, Climate Change and Forest Department, Secretariat, Chennai -09 for kind information.

Copy to concerned Chief Conservator of Forests and Conservator of Forests for information and follow up action.

Copy to All District Collector and Chairperson, District Level Wetland Management Committee


 15/09/2023

Annexure:

(i) Login ID and Password

Sl. No	Name of the District	Username	Password
1	Ariyalur	ariyalur_1	tnswa_12345
2	Chengalpattu	chengalpattu_2	tnswa_12345
3	Chennai	chennai_3	tnswa_12345
4	Coimbatore	coimbatore_4	tnswa_12345
5	Cuddalore	cuddalore_5	tnswa_12345
6	Dharmapuri	dharmapuri_6	tnswa_12345
7	Dindigul	dindigul_7	tnswa_12345
8	Erode	erode_8	tnswa_12345
9	Kallakurichi	kallakurichi_9	tnswa_12345
10	Kanchipuram	kanchipuram_10	tnswa_12345
11	Kanyakumari	kanniyakumari_11	tnswa_12345
12	Karur	karur_12	tnswa_12345
13	Krishnagiri	krishnagiri_13	tnswa_12345
14	Madurai	madurai_14	tnswa_12345
15	Mayiladuthurai	mayiladuthurai_15	tnswa_12345
16	Nagapattinam	nagapattinam_16	tnswa_12345
17	Namakkal	namakkal_17	tnswa_12345
18	Nilgiris	nilgiris_18	tnswa_12345
19	Perambalur	perambalur_19	tnswa_12345
20	Pudukkottai	pudukkottai_20	tnswa_12345
21	Ramanathapuram	ramanathapuram_21	tnswa_12345
22	Ranipet	ranipet_22	tnswa_12345
23	Salem	salem_23	tnswa_12345
24	Sivagangai	sivagangai_24	tnswa_12345
25	Tenkasi	tenkasi_25	tnswa_12345
26	Thanjavur	thanjavur_26	tnswa_12345
27	Theni	theni_27	tnswa_12345
28	Thoothukudi	thoothukudi_28	tnswa_12345
29	Tiruchirappalli	tiruchirappalli_29	tnswa_12345
30	Tirunelveli	tirunelveli_30	tnswa_12345
31	Tirupathur	tirupathur_31	tnswa_12345
32	Tiruppur	tiruppur_32	tnswa_12345
33	Tiruvallur	tiruvallur_33	tnswa_12345
34	Tiruvannamalai	tiruvannamalai_34	tnswa_12345
35	Tiruvarur	tiruvarur_35	tnswa_12345
36	Vellore	vellore_36	tnswa_12345
37	Villupuram	viluppuram_37	tnswa_12345
38	Virudhunagar	virudhunagar_38	tnswa_12345

District : The Nilgiris

Taluk : Udhaigai

Town : Udhaigai West

Ward : WARD G

S.No	Block Code and Name Of Locality	Number		O.Sur No and Letter	Municipal Door No.	Govt,Mitta, Zamindari,Inam	Dry,Wet, Unassessed, Promboke, House-site	Source Of Irrigation and Class	If Double Crop,Rate of Composition	Class and Sort of soil	Taram	Rate per Acre/Hectare		Extent By Town Survey			Assesment		Municipal Register	Adangal (UDS Details)	How the holding is utilised	Remarks
		Rs.	Paise									Hectare	Ares	Sq. Meter	Municipal	Govt.						
1	Block : BLOCK 5--	2	0	3074/2,3075/2	-	சர்க்கார்	புறம் போக்கு		-	0-		0.00		34	39	50.0	-	0.00	-			TR DT: 15-06-2018

Certified that the above is a true extract from the Town Survey Land Register maintained in the Taluk.

மின் கையொப்பம் / Digital Signature : 15-06-2018

பெயர் / Name : Thenesh kumar L

பதவி / Designation : Tahsildar

இடம் / Place : உதகை வட்டம் / Udhaigai, நீலகிரி மாவட்டம் / The Nilgiris

குறிப்பு / Remarks :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் **URB/11/01/003/005/0005/2/0** என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும். The above information / certificate details are generated from Digital records. This can be verified at the eServices portal <https://eservices.tn.gov.in> by giving the reference number **URB/11/01/003/005/0005/2/0**
- இத் தகவல்கள் 22-01-2024 அன்று 03:31:19 PM நேரத்தில் அச்சடிக்கப்பட்டது. The certificate was printed on 22-01-2024 at 03:31:19 PM
- கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும். Scan with 2D Barcode reader of mobile phone camera and check on website using 3G/GPRS



Abstract

Tourism – Announcement made by Hon'ble Minister for Tourism 2021-2022 - Setting up of Adventure and Eco-camping sites – Sanction of Rs.11,15,00,000/- Orders – Issued.

Tourism, Culture and Religious Endowments (T3-2) Department

G.O.(Ms.) No.85

Dated:31.03.2022

திருவள்ளூர்வராண்டு-2053

பிலவ, பங்குணி-17

Read:-

From the Director of Tourism, Letter No. 8147/PD-2/2021,
Dated 07.01.2022, 05.02.2022 and 30.03.2022.

ORDER:-

While moving the Tourism demand for Tourism for 2021-2022, the following Announcement has been made by Hon'ble Minister for Tourism:-

"Setting up of Adventure and Eco-camping sites at hill stations, forests and coastal areas"

2. The Director of Tourism in his letters read above has furnished a proposal for setting up adventure and eco-camping sites at a cost of Rs.2488.00 Lakhs.

3. The Government after careful examination, have decided to accept the above proposal of the Director of Tourism and accord to sanction for a sum. of Rs.11,15,00,000 (Rupees eleven crore and fifteen lakhs only) to the Director of Tourism for setting up of Adventure and Eco-Camping sites at the following locations:-

Sl. No.	District	Location	Amount (Rs. in Lakhs)
1.	The Nilgiris	Ooty Boathouse	320
2.	Chengalpattu	Mudallarkuppam Island	120

(P.T.O)

/2/

3.	Ramanathapuram	Pirapan Valasai	150
4.	Dindigul	Mannavanur	175
5.	Kanniyakumari	Chittar Adventure Camping Site	200
6.	Tenkasi	Gundar Adventure Camping Site	150
Total			1115

4. The Director of Tourism is permitted to draw the amount sanctioned at para 3 above and disburse it to the Managing Director, Tamil Nadu Tourism Development Corporation through ECS and to execute the work and further maintenance by Tamil Nadu Tourism Development Corporation.

5. The Director of Tourism shall ensure the following while implementing the project:-

- i. Maintenance of the Project after completion be ensured by Director of Tourism through PPP on a revenue sharing model.
- ii. The District Tourism convergence committee should be involved in monitoring the execution and further Operation and Maintenance of the project.
- iii. Applicable statutory clearances and necessary No Objection Certificate from other Departments especially Land Owning Departments shall be ascertained before starting Works.

6. This Expenditure shall be debited to the following head of account:-

5452 Capital outlay on Tourism – 01 Tourist Infrastructure –
101 Tourist Centres – State's Expenditure – LD Tourism
Promotion Project – 416 Major Works – 01 Major Works.

IFHRMS DPC: 5452 01 101 LD 416 01

7. This order issues with the concurrence of the Finance Department vide U.O.No.16615/Finance(Edu-II)/2022, dated.31.03.2022.

(By order of the Governor)

CHANDRA MOHAN.B
Principal Secretary to Government

To
The Director of Tourism, Chennai-2.
The Managing Director,
Tamil Nadu Tourism Development Corporation, Chenna-2.

The Pay and Accounts Officer, Chennai-9.(2 copies)
(Through the Director of Tourism, Chennai-2)
The Resident Audit Officer, Chennai-9.
The Accountant General, Chennai-18.

Copy to:-

The Special Personal Assistant to Hon'ble Minister for Finance and
Human Resources Management Department, Chennai-9.
The Special Personal Assistant to Hon'ble Minister for Tourism, Chennai-9.
The Principal Private Secretary to Additional Chief Secretary to Government,
Finance Department, Chennai-9.
The Principal Private Secretary to Principal Secretary to Government,
Tourism, Culture & Religious Endowments Department, Chennai -9.
The Special Programme Implementation Department, Chennai-9.
The Finance (Edn.II) Department, Chennai - 9
Tourism, Culture & Religious Endowments (Gen.) Department, Chennai-9.
Stock File /Spare Copy.

/ Forwarded by Order /

[Handwritten Signature]
31/3/22
Section Officer
[Handwritten Signature]
31/3/22



**TAMILNADU TOURISM DEVELOPMENT CORPORATION LIMITED
O/O THE REGIONAL MANAGER (NORTH): UDHAGAMANDALAM.**

From

The Regional Manager (North),
T.T.D.C. Limited,
Udhagamandalam.

To

The District Collector,
The Nilgiris District,
Udhagamandalam.

Lr. No: 313/RM(N)/Ooty/2022 Dated: 24.01.2023.

Respected sir,

Sub: T.T.D.C. Limited – North Region – Announcement made by the Hon'ble Minister for Tourism 2021 – 22- setting up of Adventure and Eco-camping sites – G.O. issued – Approval to commence the works requested – Regarding.

Ref: G.O.(Ms) No: 85 Dated: 31.03.2022 of the Tourism, Culture and Religious Endowments (T3-2) Department, Chennai.

-:-

I submit to inform that, as per the announcement made by the Hon'ble Minister for Tourism in the Tourism demand 2021 – 22, setting up of Adventure and Eco-camping sites at hill stations, forests and coastal areas was announced.

In the G.O. reference cited (copy enclosed) a sum of Rs. 320 Lakhs was sanctioned for setting up of Adventure and Eco-camping sites at Boat House, Ooty. The proposed Adventure games to be set up at Boat House, Ooty is enclosed and submitted herewith for kind perusal.

In this connection, I submit to request that, necessary approval may please be given to commence the Adventure activities at Boat House, Ooty.

Yours faithfully,

[Signature]
Regional Manager (North),
T.T.D.C. Limited: Udhagamandalam.
24/01/2023

Encl: Xerox copy of the G.O. cited.

2. Proposed Adventure activities at Boat House, Ooty.

Copy to: The assistant Executive Engineer ©, T.T.D.C. Limited, Ooty.
The Manager, Boat House, Ooty.

Copy submitted to: The Managing Director, T.T.D.C. Limited, Chennai -2 for favour of kind information.

